

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A. No.33/95

Tuesday this the 21st day of February, 1995.

CORAM:

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR.S.P.BISWAS, ADMINISTRATIVE MEMBER

N.Aithappa,  
Driver,  
Central Plantation Crops Research Institute,  
Kudlu P.O.  
Kasaragod.

.. Applicant

(By Advocate Mr.P.V.Mohanam)

vs.

1. Union of India represented by the Secretary,  
Ministry of Defence, New Delhi.
2. Controller of Defence Accounts(Pension),  
Allahabad.
3. The Director,  
Central Plantation Crops Research Institute,  
Kudlu P.O., Kasaragod.
4. The State Bank of India represented by its Manager,  
State Bank of India, Kasaragod Branch,  
Kasaragod.

..Respondents

(By Advocate Mr.MHJ David J,ACGSC(R1 & R2))

ORDER

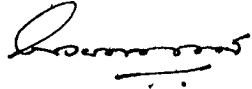
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicant seeks a declaration that he is entitled to receive relief on Military pension. A consequential direction to respondents to pay the same is also sought. By judgment in Civil Appeal No.3543/90 and connected cases, a similar prayer has been declined by the Supreme Court. But counsel for applicant submits that a review application is being filed.

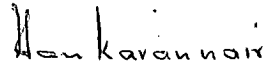
2. Following the decision of Supreme Court, we dismiss the appli-

cation. Applicant may seek review in the event of Supreme Court reviewing the judgement in C.A. No.3543/90 and connected cases. No costs.

Dated the 21st February, 1995



S.P.BISWAS  
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

njj/21.2